

(d) the amount not spent but allotted?

The Minister of Education (Dr. K. L. Shrimall):

(a) 1960-61

Scheduled Castes	45,920
Scheduled Tribes	7,429

(b) Scheduled Castes 41,442
Scheduled Tribes 6,677

(c) Scheduled Castes 1,59,06,544
Scheduled Tribes 30,00,189

(d) Scheduled Castes 2,42,056
Scheduled Tribes 84,011

1961-62

Complete reports have not so far been received from the State Governments.

West German Loans

2368. Shri D. C. Sharma: Will the Minister of Finance be pleased to state:

(a) whether the West German Minister of Economic Co-operation has declared that all future credits by his Government would be subject to the condition that they should be utilised for the purchase of German goods; and

(b) whether this declaration affects the Government of India in any way?

The Minister of Finance (Shri Morarji Desai) (a) Government have seen press reports on the subject.

(b) The next German loan to India is at present under negotiation and the effect of any change in regard to German assistance will be known only after the terms and conditions of the loan have been settled.

Anti-Obscenity Advisory Board

2369. { **Shri D. C. Sharma:**
Shri Maheshwar Naik:

Will the Minister of Home Affairs be pleased to state:

(a) whether an Anti-Obscenity Advisory Board was set up last year in

Delhi to suggest measures to deal with the problem of sale and circulation of obscene publications;

(b) if so, what are its recommendations; and

(c) the steps taken to implement the same?

The Minister of State in the Ministry of Home Affairs (Shri Datar): (a) An Anti-Obscenity Advisory Board was constituted by the Delhi Administration in 1955 to scrutinise cases of sale, circulation, etc. of obscene matter reported by the Police, and to advise on the possibility of taking action against the persons concerned under section 292, Indian Penal Code, or under any other law for the time being in force.

(b) The Board has recommended that such publications as are considered by the Police to be obscene should be scrutinised expeditiously and prosecutions launched even in cases where there may be some doubt whether the publication is obscene or not. It has also been suggested that necessary cooperation of educationists and public leaders should be secured by the authorities in their campaign for the seizure of obscene literature.

(c) Effective action has been taken to check clandestine sale and circulation of obscene literature and frequent raids have been carried out on book shops which are suspected of dealing in obscene literature.

Retirement Age of I.A.S. Officers

{ **Shri D. C. Sharma:**
2370. { **Shri E. Madhusudan Rao:**
Shri Bishanchander Seth:

Will the Minister of Home Affairs be pleased to state:

(a) whether it is proposed to raise the age of retirement of Indian Administrative Service personnel from 55 to 58 years; and

(b) if so, the reasons therefor?

The Minister of State in the Ministry of Home Affairs (Shri Datar): (a) There is no such proposal at present.

(b) Does not arise.

Attachment of Pay of Government Employees

2371. Shri Jedhe: Will the Minister of Law be pleased to state:

(a) in which year the law fixing the ceiling of pay of Rs. 100 of Government employees as now attachable by a decree of a civil court was enacted;

(b) what was the minimum basic pay of Central Government employees at that time and the pay at present;

(c) whether it is a fact that the ceiling of non-attachable pay of a Government employee is still the same i.e. Rs. 100 in spite of three or four time increase in the basic pay; and

(d) if so, the reasons for not increasing the ceiling proportionately specially in view of the manifold increase in general level of prices at present?

The Deputy Minister in the Ministry of Law (Shri Bibudhendra Mishra):

(a) The law fixing the ceiling of pay of Rs. 100 of Government employees as now attachable by a decree of a civil court was enacted in the year 1937.

(b) While no minimum basic pay was fixed at that time, the starting salary of the lowest grade Central Government employees in 1937 varied from Rs. 8 to Rs. 14 per mensem and the minimum remuneration payable to Central Government employees other than under-aged employees at present is Rs. 85 per mensem (Rs. 70 basic pay plus Rs. 15 Dearness Allowance).

(c) Yes, Sir. It is a fact that the ceiling of non-attachable pay of a Government employee is still Rs. 100.

(d) The question of raising exemption limit is under the active con-

sideration of the Government of India. The Law Commission in its draft Report on Civil Procedure Code, which has been circulated to the State Governments and other interested bodies for comments, has suggested amendment of section 60 of the Code *inter alia* so as to raise the exemption limit of attachment from Rs. 100 to Rs. 150. The final Report of the Law Commission on the Civil Procedure Code is being awaited.

पिछड़े वर्ग आयोग

२३७२. { श्री प्रकाशवीर शास्त्री :
श्री राम सेवक यादव :
श्री जि० मंडल :
श्री यमुना प्रसाद मंडल :
श्री प्र० र० चक्रवर्ती :

क्या गृह-कार्य मन्त्री यह बताने की कृपा करेंगे कि :

(क) पिछड़े वर्ग आयोग पर, जो २६ जनवरी, १९५३ को स्थापित किया गया था, कुल कितना व्यय किया गया; और

(ख) आयोग ने जो मुझाव दिये हैं उन्हें कहाँ तक लागू किया गया है ?

गृह-कार्य मंत्रालय में उपसत्री (श्रीमती चन्द्रशेखर) (क) ५,००,१६२ रुपये (पाच लाख एक सौ ब्यासठ रुपये) ।

(ख) इस सम्बन्ध में आयोग की रिपोर्ट के साथ ३ सितम्बर, १९५६ को मदन में प्रस्तुत किये गये ज्ञापन तथा १४ अगस्त, १९६१ को दिये गए अनुरागित प्रश्न संख्या ६०३ के उत्तर की प्र ध्यान आकर्षित किया जाता है ।

Kotah-Bundi Land for Ex-servicemen

2373. Shri P. Kunhan: Will the Minister of Defence be pleased to state:

(a) whether it is a fact that in Kotah and Bundi Districts of Rajasthan land has been given to ex-servicemen;